

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-219

Appeal No- 321/252/ND/2020

IN THE MATTER OF:

Ms Printpack Private Limited

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 04.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Kshitiz

For the Respondent

: Mr. M Yadhubhushana Rao for RoC and Mr. Parth for IT Deptt.

ORDER

Ld. Counsel for the Income Tax Department submitted that two days back, he has received the instructions from the Income Tax Department, so, he sought adjournment for two or three days for filing the report. Prayer is allowed. Income Tax Department is directed to file the report within three days from today. List on **10.12.2020**.

In the meantime, appellant is directed to bring on the record, the document to show that the appellant company is a going concern.

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(K.K. VOHRA)
MEMBER (T)

-Sdr-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)